

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF CLSA INDIA FINANCE PRIVATE LIMITED

1.	Name of corporate person	CLSA INDIA FINANCE PRIVATE LIMITED
2.	Date of incorporation of corporate person	February 18, 2019
3.	Authority under which corporate person is Incorporated / registered	Registrar of Companies, Maharashtra, Mumbai under Companies Act, 2013
4.	Corporate identity number / limited liability identity Number of corporate person	U65999MH2019PTC321373
5.	Address of the registered office and principal office (if any) of corporate person	Office No 702, Dalamal House, 206, Jamnalal Bajaj Marg, Nariman Point, Mumbai 400021
6.	Liquidation commencement date of corporate Person	January 5, 2022
7.	Name, address, email address, telephone number and The registration number of the liquidator	NEENA J BHATIA C 93, Snehadhara, Dadabhai Cross Road No 3, Vile Parle West, Mumbai 400056. njbhatia21@gmail.com +91 9870002130 IBBI/IPA-002/IP-N00199/2017 -18/10565
8.	Last date for submission of claims	February 3, 2022

Notice is hereby given that the *CLSA INDIA FINANCE PRIVATE LIMITED* has commenced voluntary liquidation from January 5, 2022.

The stakeholders of CLSA India Finance Private Limited are hereby called upon to submit a proof of their claims, on or before February 3, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:



Neena J Bhatia
IBBI/IPA-002/IP-N00199/2017-18/10565

Date: January 5, 2022
Place: Mumbai